## Central Administrative Tribunal Principal Bench, New Delhi.

CP-74/2015 in OA-2216/2013

## New Delhi, this the 08th day of April, 2016.

## Hon'ble Mr. Shekhar Agarwal, Member (A)

Gyandeo Prasad, S/o Sh. Ram Sarup Prasad, R/o 335, Sector 21B, Faridabad (Har.) ... (By Advocate: Sh. Yogesh Sharma) Versus

Sh. G.M. Singh,
Sr. Divisional Commercial Manager/C,
Northern Railway, Delhi Division,
DRM's office, State entry Road, New Delhi.

## ORDER (ORAL)

When this case was taken up today, learned counsel for the respondents submitted that the order of this Tribunal has been fully complied with and a payment of Rs. 2,02,463/- has been released to the petitioner. On a query made by the learned counsel for the applicant, he clarified that deduction of about Rs. 34,000/- made from the payment made to the applicant was on account of TDS.

2. In view of the above, we are satisfied that the order of this Tribunal has been complied with. Accordingly, the CP is closed. Notices issued to the contemnors are discharged. No costs.

(Raj Vir Sharma) Member (J) (Shekhar Agarwal) Member (A)

Petitioner